

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 176/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Arrow Electronics Asia (S) PTE Ltd.
V/s.
Apple Weightinfra Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

1.	VIDHI BHATT	ADVOCATE	PETITIONER	
----	-------------	----------	------------	---

2.				
----	--	--	--	--

ORDER


Learned Advocate Ms. Vidhi Bhatt present for Operational Creditor/Petitioner.
None present for Respondent.

Learned Counsel appearing for petitioner requested time to file authority given by the petitioner to give notice under section 8 of the code, to file bank statements, to file bank certificates issued by the Banker, resolution passed by the petitioner company for initiation of CIRP.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

List the matter on 30.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.